CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A No. 222/2019 with M.A No. 249/2019

New Delhi, this the 18th day of January, 2019

Hon'ble Sh. V. Ajay Kumar, Member (J) Hon'ble Ms. Aradhana Johri, Member (A)

Ompal, Section Officer (Look After Charge), Group 'C', Aged 57 years, S/o. Shri Laxmi Chand, R/o. house No. RZ-J30/233, West Sagarpur, Near Nutan School, New Delhi – 110 046.

...Applicant

(By Advocate : Mr. Ashish Nischal)

Versus

- 1. East Delhi Municipal Corporation, Through its Commissioner, Civic Centre, J. L. Nehru Marg, New Delhi-110 002.
- The Director (Horticulture),
 East Delhi Municipal Corporation,
 Office of the Director (Horticulture),
 419, Udyog Sadan,
 Patparganj Indl. Area,
 Delhi 110 092.
- 3. North Delhi Municipal Corporation Through its Commissioner, Civic Centre, J. L. Nehru Marg, New Delhi-110 002.

 The Director (Local Bodies), Government of NCT of Delhi New Secretariat, I.P Estate, New Delhi – 110 002.

...Respondents

ORDER (ORAL)

Hon'ble Sh. V. Ajay Kumar, Member (J)

M.A No. 249/2019:

M.A filed for exemption is allowed.

O.A No. 222/2019:

Heard the learned counsel for applicant.

- 2. The applicant filed the O.A seeking the following reliefs:-
 - "a. the respondents may kindly be directed to hold the year wise Department Promotion Committee to the grade of Section Officer and consider the applicant for promotion to the grade of Section Officer.
 - b. In case the applicant is found fit by the Department Promotion Committee, the respondents be directed to promote the applicant to the grade of Section Officer w.e.f. 01.04.2014 i.e. the date on which applicant became eligible;
 - c. pass any other relief that this Hon'ble Tribunal may consider fit in the interest of justice."
- 3. It is submitted that the applicant made a representation vide Annexure A/6 dated 20.07.2017 ventilating his grievances to the respondents. However, no orders have been passed till date.

4. In the circumstances, the O.A is disposed of without going into the merits of the case by directing the respondents to consider and decide representation Annexure A/6, dated 20.07.2017 of the applicant and to pass a reasoned and speaking order, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No costs.

Let a copy of the O.A, be enclosed to this order.

(Aradhana Johri) Member (A) (V. Ajay Kumar) Member (J)

/Mbt/